

MINUTES OF THE MEETING No. 22/12 dated 31.8.2011 (held on 6.9.2011) UNDER THE CHAIRMANSHIP OF Shri V.K Srivastava, Addl. DG

NC MEETING UNDER THE CHAIRMANSHIP OF SHRI V.K. SRIVASTAVA, ADDL.DG AND LIST OF OFFICERS PRESENT IN THE MEETING IS GIVEN BELOW:-

1. Shri Jasbir Singh, Deptt. of C&PC(Chem.Div)
2. Shri Nand Lal, DIPP
3. Shri A.K. Cashyap, Dy.DGFT
4. Shri G. Saravanan, FTDO

The Committee first considered minutes of the ALC Meeting No.21/11 for confirmation and confirmed and adopted the same without any change.

Case No A-8 NC No.22/12 Dated 31.8.2011 (held on 6.9.2011)	M/ s Hindustan Uniliver Ltd, Mumbai RLA F.No.1) 03/94/40/112/AM10 2) 03/94/40/113/AM10
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The Committee considered the case as per agenda and in view of the written recommendation forwarded by Deptt. of C&PC(Chem.Div.) vide U.O.No. 14010/126/2010-Ch.II dated 25.7.2011 decided to approve the case as under:-

1)

Export Item	Qty.	Import Item	Qty.
Distilled Fatty Acid (15 CNO)	1 Kg	1. Palm Fatty Acid Distillate	0.400 Kg

		2. Crude Palm Stearine (Non-Edible Industrial Grade)	0.400 Kg
		3. Stearic Acid	0.130 Kg
		4. Lauric Acid	0.120 Kg

2)

Export Item	Qty.	Import Item	Qty.
Distilled Fatty Acid (20 CNO)	1 Kg	1. Palm Fatty Acid Distillate	0.450 Kg
		2. Crude Palm Stearine (Non-Edible Industrial Grade)	0.440 Kg
		3. Lauric Acid	0.160 Kg

RLA concerned may take necessary action under Para 4.4.2 of HBP as per above decision of NORMS COMMITTEE.

Case No M-82 NC No.22/12 Dated 31.8.2011 (held on 6.9.2011)	M/ s Liberty Whiteware Ltd, F.No.01/83/50/708/AM09/DES-IV RLA F.No. 05/94/40/326/AM09 Lic.No.0510226237 dated 26.8.2008
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The Committee considered the case as per agenda and in view of the written recommendation forwarded by DIPP vide U.O.No. Nil dated 1.9.2011 decided to amend the decision of NC Meeting No. 41/10 dated 6.1.2010 (Case No.195) and approved the case as under:-

Export Item

S.No.	Description of Item	Quantity
1.	Ceramic Sanitary ware with Seat Cover, Cistern Kit and Fixing Kit – (including wash basin)	1 Kg (Weight of ceramic body)

Import Item

S.No.	Description of Item	Quantity
3.	Fire clay	0.1796 Kg
4.	China clay (powder)	0.12454 Kg
5.	Mineral Feldspar	0.03554 Kg
6.	Mineral Quartz	0.02809 Kg
7.	Wallaston Clay	0.012 Kg

The descriptions and quantities of Import Items No.1, 2 and 8 to 21 mentioned in Meeting No.41/10 dated 6.1.2010 (Case No.M-195) will remain the same.

As the license has expired, the above amendments are made only for regularization purpose. No further imports and exports will be allowed.

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

Case No M-83	M/ s Liberty Whiteware Ltd,
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NC No.22/12 Dated 31.8.2011 (held on 6.9.2011)	F.No.01/83/50/346/AM10/DES-IV RLA F.No. 05/94/40/235/AM10 Lic.No.0510246581 dated 24.7.2009
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The Committee considered the case as per agenda and in view of the written recommendation forwarded by DIPP vide U.O.No. Nil dated 1.9.2011 decided to approve the case as under:-

Export Item

S.No.	Description of Item	Quantity
1.	Ceramic Sanitary ware with Seat Cover, Cistern Kit and Fixing Kit – (including wash basin)	1 Kg (Weight of ceramic body)

Import Item

S.No.	Description of Item	Quantity
1.	Ball clay (powder)	0.194 Kg
2.	Ball clay (noodle)	0.194 Kg
3.	Fire clay	0.1796 Kg
4.	China clay (powder)	0.12425 Kg
5.	Mineral Feldspar	0.03554 Kg
6.	Mineral Quartz	0.02809 Kg
7.	Wallaston Clay	0.012 Kg
8.	Clay Dolomite	0.0063 Kg
9.	Chemical – Bario Caronad	0.0042 Kg
10.	Chemical – Calcio Caronad	0.002 Kg
11.	Chemical - Tixolam	0.00016 Kg
12.	Colour PGD 146	0.00007 Kg

13.	China Clay (Powder)	-
14	POP	0.0930 Kg
15.	Foam (Sponge)	-
16.	Mould Soap	-
17.	Plastic Natches	Net to Net
18.	Magnet	Net to Net
19.	Scotch Brite	-
20.	Sand Paper	Net to Net
21.	Water Paper	Net to Net
22.	Polyols	0.00123 Kg
23.	Isocynates	0.00123 Kg
24.	Foam (Sponge) Hard	0.0002 Nos.
25.	Foam (Sponge) Soft	0.0004 Nos.
26.	Scotch Brite	-
27.	Labels (Branding)	Net to Net
28.	Labels (Bar code)	Net to net
29.	Relevant Seat Cover	Net to net
30.	Relevant Cistern Kit	Net to net
31.	Relevant Fixing Kit	Net to net

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

Case No M-84 NC No.22/12 Dated 31.8.2011 (held on 6.9.2011)	M/ s Reliance Inds. Ltd, F.No.01/83/50/08/AM10/DES-IV RLA F.No.03/95/40/852/AM09 Lic.No.0310514285 dated 2.4.2009
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The Committee considered the case as per agenda. The Committee discussed the contents of the Office of the Zonal Jt.DGFT, Mumbai dated 20.7.2011, and based on the deliberations and clarifications offered by the Technical Authority in the meeting, the Committee decided to amend the description of the export item, in the minutes of NC Meeting No.48/10 dated 24.2.2010 (Case No.M-229), as under:-

Export Item

From	To
Magnesium Dichloride Supported Titanium Catalyst Containing Catalyst Content: 39.4% min. Mineral Oil Content: 60%	Catalytic Preparation viz., Magnesium Dichloride Supported Titanium Catalyst Containing Catalyst content: 39.4% min. Mineral Oil Content: 60%

The quantity of export of 25 MT applied is on the basis of neat catalyst. Actually, as clarified by Technical Authority, Department of Chemical and Petrochemical (Chemical Division), 1 Kg of neat catalyst in 1.536 Kg of mineral oil, constitutes 2.536 Kg of the product. So, the quantity of export may be considered as 63.4 MT viz., 25 MT multiplied by 2.536 Kg.

Amendment is made on request of firm and only for regularization purpose no further export and import allowed.

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

Case No M-85 NC No.22/12 Dated 31.8.2011 (held on 6.9.2011)	M/ s Indian Toners & Developers Ltd, F.No.01/83/162/08/AM12/DES-IV
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The Committee considered the case as per agenda. The Committee discussed the case and noted that technical authority, Deptt. of C&PC(PC.Div), to examine the case. Accordingly the case may be re-listed on 28.9.2011.

Case No M-86 NC No.22/12 Dated 31.8.2011 (held on 6.9.2011)	M/ s Meghmani Pigments Ltd, F.No.01/83/162/297/AM10/DES-IV
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The Committee considered the case as per agenda. The Committee discussed the case and noted that technical authority, Deptt. of C&PC(Chem.Div), to examine the case. Accordingly the case may be re-listed on 28.9.2011.

Case No M-86(A) NC No.22/12 Dated 31.8.2011 (held on 6.9.2011)	M/ s Thomson Press (I) Ltd, N. Delhi F.No.01/83/50/611/AM08/DES-IV RLA F.No.05/24/40/243/AM08 Lic.No.0510205497 dated 27.6.2007
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The Committee considered the case as per agenda. The Committee discussed the case and based on the written recommendation of Technical Authority, DIPP, the Committee decided to allow Printing Paper of 28 GSM as well, within the overall quantity of paper of paper allowed in SION-A1569.

The above decision is in supersession of NC decision vide M.No.20/83 dated 29.8.2007.
Amendment is only for regularization purpose. No further export and import allowed.

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE

**Office of Directorate General of Foreign Trade
New Delhi -0**

Para 4.7 Decision(DRAFT)

MEETING NUMBER : 22/83-ALC1/2011 **MEETING DATE** : 31.08.2011

1	Case No.:2/11/83-ALC1/2009	Party Name:SYNTHITE INDUSTRIES LIMITED	Meet No/Date:22/83-ALC1/2011 31.08.2011	Status:Case Deferred
	HQ File :01/83/050/00165/AM10/	RLA File :10/24/040/00007/AM10/	Lic.No/Date:1010033810 28.05.2009	Defer Date:28.09.2011
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the Spices Board. Accordingly the case may be re-listed on 28.9.2011.			

2	Case No.:2/15/83-ALC1/2009	Party Name:KANCOR INGREDIENTS LIMITED	Meet No/Date:22/83-ALC1/2011 31.08.2011	Status:Case Deferred
	HQ File :01/83/050/00253/AM10/	RLA File :10/24/040/00022/AM10/	Lic.No/Date:1010034185 25.06.2009	Defer Date:28.09.2011
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks			

for wants of comments from the Spices Board. Accordingly the case may be re-listed on 28.9.2011.

3	Case No.:32/42/83-ALC1/2010	Party Name:BHALLA CHEMICAL WORKS PVT LTD	Meet No/Date:22/83-ALC1/2011 31.08.2011	Status:Case Deferred
	HQ File :01/83/050/00800/AM11/	RLA File :05/23/040/00038/AM11/	Lic.No/Date:0510264459 17.05.2010	Defer Date:28.09.2011
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of information from the firm to the D/L dated 11.7.2011 issued by Deptt. of C&PC(Chem.Div.). Reminder dated 13.9.2011 (by E-Mail) issued by this office. Accordingly the case may be re-listed on 28.9.2011..			

4

Case No.:54/46/83-ALC1/2010	Party Name:PMC RUBBER CHEMICALS INDIA PRIVATE LIMITED,	Meet No/Date:22/83-ALC1/2011 31.08.2011	Status:Case Approved
HQ File :01/83/050/00899/AM11/	RLA File :02/24/040/00073/AM11/	Lic.No/Date:0210145995 06.08.2010	Defer Date:
Decision : The Committee considered the case as per agenda and in view of the written recommendation forwarded by Deptt. of C&PC(Ch.Div.) vide U.O.No.46011/100/2003-Ch.II dated 13.12.2010 the Committee decided to approve the case on repeat basis as under:-			
Export Item	Qty.	Import Item	Qty.
Accinox BL/B (C ₁₅ H ₁₅ N) Dimethyl Accridine	1 Kg	1. Diphenyl Amine 2. Acetone 3. Iodine	0.760 Kg 0.160 Kg 0.00002 Kg
RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

	Case No.:10/21/83-ALC1/2010	Party Name:SYNTHITE INDUSTRIES LIMITED	Meet No/Date:22/83-ALC1/2011 31.08.2011	Status:Case Deferred
	HQ File :01/83/050/00340/AM11/	RLA File :10/24/040/00040/AM11/	Lic.No/Date:1010039840	Defer

5		16.08.2010	Date:28.09.2011
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the Spices Board. Accordingly the case may be re-listed on 28.9.2011.			

6	Case No.:3/22/83-ALC1/2010	Party Name:SYNTHITE INDUSTRIES LIMITED	Meet No/Date:22/83-ALC1/2011 31.08.2011	Status:Case Approved								
	HQ File :01/83/050/00350/AM11/	RLA File :10/24/040/00036/AM11/	Lic.No/Date:1010039867 18.08.2010	Defer Date:								
	Decision : The Committee considered the case as per agenda. On the basis of written recommendation provided of Spices Board vide Letter No.MKT/FNG/01/09-10/2558 dt. 14.7.2010 stating that the weighted average yield comes to 2.20% whereas the firm has applied at 1.90% yield, the Committee decided to approve the case at 2.20% yield as under:-											
	<table><tr><td>Item of Export</td><td>Qty</td><td>Item of Import</td><td>Qty</td></tr><tr><td>Ginger Oil</td><td>2.18 MT</td><td>Dried Ginger</td><td>99.17 MT</td></tr></table>				Item of Export	Qty	Item of Import	Qty	Ginger Oil	2.18 MT	Dried Ginger	99.17 MT
	Item of Export	Qty	Item of Import	Qty								
Ginger Oil	2.18 MT	Dried Ginger	99.17 MT									
This decision is applicable for this licence only. RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of Norms Committee.												

7	Case No.:16/46/83-ALC1/2010	Party Name:NICOMET INDUSTRIES LTD.	Meet No/Date:22/83-ALC1/2011 31.08.2011	Status:Case Deferred
	HQ File :01/83/050/00861/AM11/	RLA File :03/95/040/00398/AM11/	Lic.No/Date:0310592523 15.09.2010	Defer Date:28.09.2011
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of information from the firm to the D/L dated 5.7.2011 issued by DC(MSME). Accordingly the case may be re-listed on 28.9.2011..			

	Case No.:8/30/83-ALC1/2010	Party Name:STERLITE TECHNOLOGIES LTD.	Meet No/Date:22/83-ALC1/2011 31.08.2011	Status:Case Deferred
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8	HQ File :01/83/050/00530/AM11/	RLA File :31/24/040/00110/AM11/	Lic.No/Date:3110045079 15.10.2010	Defer Date:28.09.2011
	Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to Deptt. of Telecommunication on 11.2.2011 and again vide D.O. reminder dated 28.4.2011 and 16.6.2011. Copy of application again sent to DDG(T), D/o Telecommunication on 22.7.2011. Reminder U.O issued on 13.9.2011. Comments awaited. . Accordingly the case may be re-listed on 28.9.2011.			

9	Case No.:57/46/83-ALC1/2010	Party Name:BOSTIK INDIA PRIVATE LIMITED	Meet No/Date:22/83-ALC1/2011 31.08.2011	Status:Case Deferred
	HQ File :01/83/050/00902/AM11/	RLA File :07/24/040/00425/AM10/	Lic.No/Date:0710074881 19.10.2010	Defer Date:28.09.2011
	Decision : The Committee considered the case as per agenda. The firm has requested to one month time to give reply to the D/L. The Committee decided to defer consideration of the case for four weeks. Accordingly the case may be re-listed on 28.9.2011.			

Case No.:25/46/83-ALC1/2010	Party Name:SCHOTT GLASS INDIA PVT. LTD.	Meet No/Date:22/83-ALC1/2011 31.08.2011	Status:Case Approved
HQ File :01/83/050/00870/AM11/	RLA File :34/24/040/00191/AM11/	Lic.No/Date:3410028501 03.11.2010	Defer Date:
Decision : The Committee considered the case as per agenda and in view of the written recommendation forwarded by DIPP vide U.O.No. Nil dated 1.9.2011 the Committee decided to approve the case as under:-			
<u>Export Item</u>			
S.No.	Description of Item	Quantity	
1.	Neutral Glass Tube Clear/Amber Tubing	1 MT	
<u>Import Item</u>			

S.No.	Description of Item	Quantity
1.	Silica Sand	0.44967 MT
2.	Quartz Glass Grade	0.27008 MT
3.	Borax Pentahydrate	0.2276 MT
4.	Soda Ash Dense	0.0186 MT
5.	Aluminum Oxide SO 143	0.0510 MT
6.	Lime Stone Powder	0.01727 MT
7.	Sodium Nitrate Exposive GR. Uncoated	0.03687 MT
8.	Arsenic Trioxide	0.000423 MT
9.	Dried Flourspar CaF ₂ -E	0.00569 MT
10.	Cullet	Not allowed

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

Case No.:26/46/83-ALC1/2010	Party Name:SCHOTT GLASS INDIA PVT. LTD.	Meet No/Date:22/83-ALC1/2011 31.08.2011	Status:Case Approved
HQ File :01/83/050/00871/AM11/	RLA File :34/24/040/00190/AM11/	Lic.No/Date:3410028500 03.11.2010	Defer Date:

Decision : The Committee considered the case as per agenda and in view of the written recommendation forwarded by DIPP vide U.O.No. Nil dated 1.9.2011 the Committee decided to approve the case as under:-

Export Item

S.No.	Description of Item	Quantity
1.	Neutral Glass Tube Clear/Amber Tubing	1 MT

Import Item

S.No.	Description of Item	Quantity
1.	Silica Sand	0.44967 MT
2.	Quartz Glass Grade	0.27008 MT
3.	Borax Pentahydrate	0.2276 MT
4.	Soda Ash Dense	0.0186 MT
5.	Aluminum Oxide SO 143	0.0510 MT
6.	Lime Stone Powder	0.01727 MT
7.	Sodium Nitrate Exposive GR. Uncoated	0.03687 MT
8.	Arsenic Trioxide	0.000423 MT
9.	Dried Flourspar CaF2-E	0.00569 MT
10.	Cullet	Not allowed

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

12	Case No.:4/6/83-ALC1/2011	Party Name:MEHTA PETRO REFINERIES LTD.	Meet No/Date:22/83-ALC1/2011 31.08.2011	Status:Case Rejected
	HQ File :01/83/050/00058/AM12/	RLA File :03/95/040/00641/AM11/	Lic.No/Date:0310602543 23.11.2010	Defer Date:
	Decision : The Committee considered the case as per agenda and decided to reject the case as the firm did not reply the deficiency letter dated 1/6/2010 issued by the Deptt. of C&PC (PC.Div.). Reminder dated 22.7.2010 (by E-Mail) issued by this office. RLA concerned may take necessary action under para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

	Case No.:32/46/83-ALC1/2010	Party Name:THERMAX LTD.,	Meet No/Date:22/83-ALC1/2011 31.08.2011	Status:Case Approved
	HQ File :01/83/050/00877/AM11/	RLA File :31/24/040/00161/AM11/	Lic.No/Date:3110045653	Defer Date:

Decision : The Committee considered the case as per agenda and in view of the written recommendation forwarded by Deptt. of C&PC(PC.Div.) vide U.O.No.46011/13/2008-PC.II dated 5.9.2011 the Committee decided to approve the case as under:-

13

Export Item	Qty.	Import Item	Qty.
Pour Point Depressant	1 Kg	1. Behenyl Alcohol	0.270 Kg
		2. Cetostearyl Alcohol	0.145 Kg
		3. Acrylic Acid	0.115 Kg
		4. Heptane	0.040 kg
		5. Ortho/Mixed Xylene	0.520 Kg

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

14

Case No.:10/6/83-ALC1/2011	Party Name:A.M.TODD COMPANY INDIA PRIVATE LIMITED	Meet No/Date:22/83-ALC1/2011 31.08.2011	Status:Case Deferred
HQ File :01/83/050/00064/AM12/	RLA File :03/94/040/00776/AM11/	Lic.No/Date:0310603421 29.11.2010	Defer Date:28.09.2011
Decision : The Committee considered the case as per agenda it was noted by the Committee that reply was received by TA. As requested by TA, Committee decided to defer consideration of the case for four weeks to enable TA to examine the case Accordingly the case may be re-listed on 28.9.2011.			

15

Case No.:31/46/83-ALC1/2010	Party Name:LALITHA CHEM INDUSTRIES PVT.LTD.	Meet No/Date:22/83-ALC1/2011 31.08.2011	Status:Case Deferred
HQ File :01/83/050/00876/AM11/	RLA File :03/95/040/00639/AM11/	Lic.No/Date:0310603716 30.11.2010	Defer Date:28.09.2011
Decision : The Committee considered the case as per agenda it was noted by the Committee that reply was received by TA. As requested by TA, Committee decided to defer consideration of the case for four weeks to enable TA to examine the case			

Accordingly the case may be re-listed on 28.9.2011.

16	Case No.:23/38/83-ALC1/2010	Party Name:NICOMET INDUSTRIES LTD.	Meet No/Date:22/83-ALC1/2011 31.08.2011	Status:Case Deferred
	HQ File :01/83/050/00702/AM11/	RLA File :03/95/040/00622/AM11/	Lic.No/Date:0310605941 13.12.2010	Defer Date:28.09.2011
	Decision : The Committee considered the case as per agenda it was noted by the Committee that reply was received by TA. As requested by TA, Committee decided to defer consideration of the case for four weeks to enable TA to examine the case Accordingly the case may be re-listed on 28.9.2011.			

17	Case No.:16/39/83-ALC1/2010	Party Name:INTERNATIONAL PRINT-O-PAC LTD	Meet No/Date:22/83-ALC1/2011 31.08.2011	Status:Case Rejected
	HQ File :01/83/050/00720/AM11/	RLA File :05/23/040/00256/AM11/	Lic.No/Date:0510279784 20.12.2010	Defer Date:
	Decision : The Committee considered the case as per agenda and decided to reject the case as the firm has not furnished reply of D/L on 12/5/2011 by E-Mail) issued by DIPP followed by reminder dated 15.7.2011 (by E-mail) issued by this office . RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of Norms Committee.			

18	Case No.:6/6/83-ALC1/2011	Party Name:HP INTERNATIONAL	Meet No/Date:22/83-ALC1/2011 31.08.2011	Status:Case Approved
	HQ File :01/83/050/00060/AM12/	RLA File :03/94/040/00794/AM11/	Lic.No/Date:0310607310 22.12.2010	Defer Date:
	Decision : The Committee considered the case as per agenda and in view of the written recommendation forwarded by Deptt. of C&PC(PC.Div.) vide U.O.No.46011/62/2006-PC.II dated 3.8.2011 the Committee decided to approve the case as under:-			

	Export Item	Qty.	Import Item	Qty.
	PVC Cleaner	1 Kg	1. Methyl Ethyl Ketone 2. Acetone	0.927 Kg 0.100 Kg
RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.				

19	Case No.:20/2/83-ALC1/2011	Party Name:FICUS PAX PVT. LTD.,	Meet No/Date:22/83-ALC1/2011 31.08.2011	Status:Case Deferred
	HQ File :01/83/050/00020/AM12/	RLA File :07/24/040/00390/AM11/	Lic.No/Date:0710076348 29.12.2010	Defer Date:28.09.2011
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm vide letter dated 23.5.2011. A another letter dated 12.8.2011 and 13.9.2011 issued by this office by E-Mail. Accordingly the case may be relisted on 28.9.2011			

20	Case No.:36/42/83-ALC1/2010	Party Name:SYNTHITE INDUSTRIES LIMITED	Meet No/Date:22/83-ALC1/2011 31.08.2011	Status:Deffered
	HQ File :01/83/050/00804/AM11/	RLA File :10/24/040/00094/AM11/	Lic.No/Date:1010041374 07.01.2011	Defer Date:31.08.2011
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the Spices Board. Accordingly the case may be re-listed on 28.9.2011.			

21	Case No.:7/6/83-ALC1/2011	Party Name:STERLING AUXILIARIES PVT LTD	Meet No/Date:22/83-ALC1/2011 31.08.2011	Status:Case Deferred
	HQ File :01/83/050/00061/AM12/	RLA File :03/95/040/00798/AM11/	Lic.No/Date:0310610004 07.01.2011	Defer Date:28.09.2011
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm vide letter dated 16.6.2011. A another letter dated 12.8.2011 and 13.9.2011 issued by this office by E-Mail. Accordingly the case may be relisted on 28.9.2011			

22	Case No.:39/42/83-ALC1/2010	Party Name:SYNTHITE INDUSTRIES LIMITED	Meet No/Date:22/83-ALC1/2011 31.08.2011	Status:Case Deferred
	HQ File :01/83/050/00807/AM11/	RLA File :10/24/040/00095/AM11/	Lic.No/Date:1010041379 10.01.2011	Defer Date:28.09.2011
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the Spices Board. Accordingly the case may be re-listed on 28.9.2011.			

23	Case No.:40/42/83-ALC1/2010	Party Name:GODREJ SARA LEE LTD., FORMERLY GODREJ HI CARE LTD.	Meet No/Date:22/83-ALC1/2011 31.08.2011	Status:Case Rejected
	HQ File :01/83/050/00808/AM11/	RLA File :05/23/040/00287/AM11/	Lic.No/Date:0510281147 10.01.2011	Defer Date:
	Decision : The Committee considered the case as per agenda and decided to reject the case as the firm has not furnished reply of D/L on 5/4/2011 issued by Deptt. Of C&PC (Chem. Div.) followed by reminder dated 16.6.2011 and 12.8.2011 (by E-Mail) issued by this office . RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of Norms Committee.			

24	Case No.:16/50/83-ALC1/2010	Party Name:FUTURA CERAMICS PVT LTD	Meet No/Date:22/83-ALC1/2011 31.08.2011	Status:Case Deferred
	HQ File :01/83/050/00966/AM11/	RLA File :34/24/040/00249/AM11/	Lic.No/Date:3410029188 28.01.2011	Defer Date:28.09.2011
	Decision : The Committee considered the case as per agenda. The firm has requested to allow some time to give reply to the D/L. The Committee decided to defer consideration of the case for four weeks. Accordingly the case may be re-listed on 28.9.2011.			

	Case No.:17/50/83-ALC1/2010	Party Name:FUTURA CERAMICS PVT LTD	Meet No/Date:22/83-ALC1/2011 31.08.2011	Status:Case Deferred
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25	HQ File :01/83/050/00967/AM11/	RLA File :34/24/040/00243/AM11/	Lic.No/Date:3410029187 28.01.2011	Defer Date:28.09.2011
Decision : The Committee considered the case as per agenda. The firm has requested to allow some time to give reply to the D/L. The Committee decided to defer consideration of the case for four weeks. Accordingly the case may be re-listed on 28.9.2011.				

26	Case No.:19/50/83-ALC1/2010	Party Name:FUTURA CERAMICS PVT LTD	Meet No/Date:22/83-ALC1/2011 31.08.2011	Status:Case Deferred
	HQ File :01/83/050/00969/AM11/	RLA File :34/24/040/00242/AM11/	Lic.No/Date:3410029186 28.01.2011	Defer Date:28.09.2011
Decision : The Committee considered the case as per agenda. The firm has requested to allow some time to give reply to the D/L. The Committee decided to defer consideration of the case for four weeks. Accordingly the case may be re-listed on 28.9.2011.				

27	Case No.:18/50/83-ALC1/2010	Party Name:FUTURA CERAMICS PVT LTD	Meet No/Date:22/83-ALC1/2011 31.08.2011	Status:Case Deferred
	HQ File :01/83/050/00968/AM11/	RLA File :34/24/040/00253/AM11/	Lic.No/Date:3410029210 31.01.2011	Defer Date:28.09.2011
Decision : The Committee considered the case as per agenda. The firm has requested to allow some time to give reply to the D/L. The Committee decided to defer consideration of the case for four weeks. Accordingly the case may be re-listed on 28.9.2011.				

	Case No.:15/50/83-ALC1/2010	Party Name:PMC RUBBER CHEMICALS INDIA PRIVATE LIMITED,	Meet No/Date:22/83-ALC1/2011 31.08.2011	Status:Case Approved
	HQ File :01/83/050/00965/AM11/	RLA File :02/24/040/00198/AM11/	Lic.No/Date:0210154217 01.02.2011	Defer Date:
Decision : The Committee considered the case as per agenda and in view of the written recommendation forwarded by Deptt. of C&PC(Ch.Div.) vide U.O.No.46011/100/2003-Ch.II dated 13.12.2010 the Committee decided to approve the				

28

case on repeat basis as under:-

Export Item	Qty.	Import Item	Qty.
Accinox BL/B (C ₁₅ H ₁₅ N) Dimethyl Accridine	1 Kg	1. Diphenyl Amine 2. Acetone 3. Iodine	0.760 Kg 0.160 Kg 0.00002 Kg

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

29

Case No.:4/46/83-ALC1/2010	Party Name:GURIND GLASS PVT, LTD.	Meet No/Date:22/83-ALC1/2011 31.08.2011	Status:Case Deferred
HQ File :01/83/050/00849/AM11/	RLA File :05/23/040/00310/AM11/	Lic.No/Date:0510283068 03.02.2011	Defer Date:28.09.2011
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of information from the firm to the D/L dated 4.7.2011 issued by DIPP by E-mail. Reminder dated 12.8.2011 by E-mail issued by this office. Accordingly the case may be re-listed on 28.9.2011..			

30

Case No.:1/50/83-ALC1/2010	Party Name:PLANT LIPIDS PRIVATE LIMITED	Meet No/Date:22/83-ALC1/2011 31.08.2011	Status:Case Deferred
HQ File :01/83/050/00951/AM11/	RLA File :10/24/040/00121/AM11/	Lic.No/Date:1010041941 28.02.2011	Defer Date:28.09.2011
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the Spices Board. Accordingly the case may be re-listed on 28.9.2011.			

Case No.:2/50/83-ALC1/2010	Party Name:PLANT LIPIDS PRIVATE LIMITED	Meet No/Date:22/83-ALC1/2011 31.08.2011	Status:Case Approved
HQ File :01/83/050/00952/AM11/	RLA File :10/24/040/00122/AM11/	Lic.No/Date:1010041942 28.02.2011	Defer Date:

31

Decision : The Committee considered the case as per agenda. On the basis of written recommendation provided of Spices Board vide Letter No.MKT/FNP/03/09-10/2643 dt. 27.7.2011 stating that the weighted average yield comes to 11.75% whereas the firm has applied at 18% yield, the Committee decided to approve the case at 18% yield as under:-

Item of Export	Qty	Item of Import	Qty
Black Pepper Oleoresin		Light Black Pepper (Light Berries)	

This decision is applicable for this licence only.

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of Norms Committee.

32

Case No.:3/50/83-ALC1/2010	Party Name:PLANT LIPIDS PRIVATE LIMITED	Meet No/Date:22/83-ALC1/2011 31.08.2011	Status:Case Deferred
HQ File :01/83/050/00953/AM11/	RLA File :10/24/040/00123/AM11/	Lic.No/Date:1010041943 28.02.2011	Defer Date:28.09.2011
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the Spices Board. Accordingly the case may be re-listed on 28.9.2011.			

33

Case No.:4/50/83-ALC1/2010	Party Name:SYNTHITE INDUSTRIES LIMITED	Meet No/Date:22/83-ALC1/2011 31.08.2011	Status:Case Deferred
HQ File :01/83/050/00954/AM11/	RLA File :10/24/040/00116/AM11/	Lic.No/Date:1010041944 28.02.2011	Defer Date:28.09.2011
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the Spices Board. Accordingly the case may be re-listed on 28.9.2011.			

Case No.:5/50/83-ALC1/2010	Party Name:SYNTHITE INDUSTRIES LIMITED	Meet No/Date:22/83-ALC1/2011 31.08.2011	Status:Case Deferred
HQ File :01/83/050/00955/AM11/	RLA File :10/24/040/00117/AM11/	Lic.No/Date:1010041945	Defer

34			28.02.2011	Date:28.09.2011
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the Spices Board. Accordingly the case may be re-listed on 28.9.2011.				

35	Case No.:6/50/83-ALC1/2010	Party Name:SYNTHITE INDUSTRIES LIMITED	Meet No/Date:22/83-ALC1/2011 31.08.2011	Status:Case Deferred
	HQ File :01/83/050/00956/AM11/	RLA File :10/24/040/00118/AM11/	Lic.No/Date:1010041946 28.02.2011	Defer Date:28.09.2011
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the Spices Board. Accordingly the case may be re-listed on 28.9.2011.			

36	Case No.:7/50/83-ALC1/2010	Party Name:SYNTHITE INDUSTRIES LIMITED	Meet No/Date:22/83-ALC1/2011 31.08.2011	Status:Case Deferred
	HQ File :01/83/050/00957/AM11/	RLA File :10/24/040/00120/AM11/	Lic.No/Date:1010041948 28.02.2011	Defer Date:28.09.2011
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the Spices Board. Accordingly the case may be re-listed on 28.9.2011.			

37	Case No.:40/6/83-ALC1/2011	Party Name:FUTURA CERAMICS PVT LTD	Meet No/Date:22/83-ALC1/2011 31.08.2011	Status:Case Deferred
	HQ File :01/83/050/00094/AM12/	RLA File :34/24/040/00291/AM11/	Lic.No/Date:3410029509 04.03.2011	Defer Date:28.09.2011
	Decision : The Committee considered the case as per agenda. The firm has requested to allow some time to give reply to the D/L. The Committee decided to defer consideration of the case for four weeks. Accordingly the case may be re-listed on 28.9.2011.			

	Case No.:41/6/83-ALC1/2011	Party Name:FUTURA CERAMICS PVT LTD	Meet No/Date:22/83-ALC1/2011 31.08.2011	Status:Case Deferred
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38	HQ File :01/83/050/00095/AM12/	RLA File :34/24/040/00292/AM11/	Lic.No/Date:3410029510 04.03.2011	Defer Date:28.09.2011
	Decision : The Committee considered the case as per agenda. The firm has requested to allow some time to give reply to the D/L. The Committee decided to defer consideration of the case for four weeks. Accordingly the case may be re-listed on 28.9.2011.			

39	Case No.:29/50/83-ALC1/2010	Party Name: PAN-CHEM CORPORATION,	Meet No/Date:22/83-ALC1/2011 31.08.2011	Status:Case Deferred
	HQ File :01/83/050/00979/AM11/	RLA File :03/95/040/00629/AM11/	Lic.No/Date:0310619863 07.03.2011	Defer Date:28.09.2011
Decision : The Committee considered the case as per agenda. The Committee decided to call for CIB Certificate from Central Insecticides Board from the firm. D/L dated 15.7.2011 by E-Mail issued by this office. Reminder dated 13.9.2011 (by E-mail) issued by this office. Accordingly the case may be re-listed on 28.9.2011..				

40	Case No.:26/50/83-ALC1/2010	Party Name:UNIVERSAL OLEORESINS	Meet No/Date:22/83-ALC1/2011 31.08.2011	Status:Case Deferred
	HQ File :01/83/050/00976/AM11/	RLA File :10/24/040/00124/AM11/	Lic.No/Date:1010042037 08.03.2011	Defer Date:28.09.2011
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the Spices Board. Accordingly the case may be re-listed on 28.9.2011.				

41	Case No.:31/50/83-ALC1/2010	Party Name:SYNTHITE INDUSTRIES LIMITED	Meet No/Date:22/83-ALC1/2011 31.08.2011	Status:Case Deferred
	HQ File :01/83/050/00981/AM11/	RLA File :10/24/040/00125/AM11/	Lic.No/Date:1010042054 09.03.2011	Defer Date:28.09.2011
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the Spices Board. Accordingly the case may be re-listed on 28.9.2011.				

42	Case No.:32/50/83-ALC1/2010	Party Name:SYNTHITE INDUSTRIES LIMITED	Meet No/Date:22/83-ALC1/2011 31.08.2011	Status:Case Deferred
	HQ File :01/83/050/00982/AM11/	RLA File :10/24/040/00126/AM11/	Lic.No/Date:1010042067 09.03.2011	Defer Date:28.09.2011
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the Spices Board. Accordingly the case may be re-listed on 28.9.2011.			

43	Case No.:34/50/83-ALC1/2010	Party Name:BERGER BECKER COATINGS PVT.LTD.	Meet No/Date:22/83-ALC1/2011 31.08.2011	Status:Case Deferred
	HQ File :01/83/050/00984/AM11/	RLA File :17/24/040/00045/AM10/	Lic.No/Date:1710003828 09.03.2011	Defer Date:28.09.2011
	Decision : The Committee considered the case as per agenda it was noted by the Committee that reply was received by TA. As requested by TA, Committee decided to defer consideration of the case for four weeks to enable TA to examine the case Accordingly the case may be re-listed on 28.9.2011.			

44	Case No.:41/50/83-ALC1/2010	Party Name:MEHTA PETRO REFINERIES LTD.	Meet No/Date:22/83-ALC1/2011 31.08.2011	Status:Case Rejected
	HQ File :01/83/050/00991/AM11/	RLA File :03/95/040/00981/AM11/	Lic.No/Date:0310620585 10.03.2011	Defer Date:
	Decision : The Committee considered the case as per agenda and decided to reject the case as the firm has not furnished reply of D/L on 1/6/2011 issued by Deptt. Of C&PC(PC. Div.) followed by reminder dated 25.7.2011 (by E-Mail) issued by this office . RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of Norms Committee.			

	Case No.:17/6/83-ALC1/2011	Party Name:THE METAL POWDER COMPANY LTD,	Meet No/Date:22/83-ALC1/2011 31.08.2011	Status:Case Deferred
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45	HQ File :01/83/050/00071/AM12/	RLA File :35/24/040/00043/AM11/	Lic.No/Date:3510033309 25.03.2011	Defer Date:28.09.2011
Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to Deptt. of C&PC(Chem.Div) on 25.5.2011. Application sent to DC(MSME), Metallurgy Division on 3.6.2011. Reminder U.O issue to DC(MSME) on 13.9.2011. Comments awaited Accordingly the case may be re-listed on 28.9.2011.				

46

Case No.:1/2/83-ALC1/2011	Party Name:STERLING AUXILIARIES PVT LTD	Meet No/Date:22/83-ALC1/2011 31.08.2011	Status:Case Approved
HQ File :01/83/050/00001/AM12/	RLA File :03/95/040/01037/AM11/	Lic.No/Date:0310623909 29.03.2011	Defer Date:
Decision : The Committee considered the case as per agenda and in view of the written recommendation forwarded by Deptt. of C&PC(Chem.Div.) vide U.O.No.14010/72/2011-Ch.II dated 17.8.2011 the Committee decided to approve the case as under:-			
Export Item	Qty.	Import Item	Qty.
STER CO 350 (Polyethylene Triglyceride Ricinoleic Acid)	1 Kg	Ethylene Oxide	0.694 Kg
STEROL 132570 (Iso Tri Decanol 12 mole ethoxylates)	1 Kg	1. Iso Tri Decanol (ITDA) 2. Ethylene Oxide	0.235 Kg 0.622 Kg
STERO TEA (MX) (Triethanolamine Mixture)	1 Kg	1. Mono Methyl Amine 2. Ethylene Oxide	0.042 Kg 0.880 Kg
STEROL 133070 (Iso Tri Decanol ethoxylate)	1 Kg	1. Iso Tri Decanol (ITDA) 2. Ethylene Oxide	0.109 Kg 0.598 Kg
RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

47	Case No.:2/2/83-ALC1/2011	Party Name:STERLING AUXILIARIES PVT LTD	Meet No/Date:22/83-ALC1/2011 31.08.2011	Status:Case Approved
	HQ File :01/83/050/00002/AM12/	RLA File :03/95/040/01045/AM11/	Lic.No/Date:0310623923 29.03.2011	Defer Date:
	Decision : The Committee considered the case as per agenda and in view of the written recommendation forwarded by Deptt. of C&PC(Chem.Div.) vide U.O.No.14010/74/2011-Ch.II dated 17.8.2011 the Committee decided to approve the case as under:-			
	Export Item	Qty.	Import Item	Qty.
	STERO SLES (Sodium Lauryl Ether Sulphate)	1 Kg	1. Lauryl Alcohol 2. Ethylene Oxide	0.180 Kg 0.081 Kg
	Stanox DSTDP (Di Stearyl Thiodipropionate)	1 Kg	1. Acrylonitrile 2. Stearyl Alcohol 3. Ethylene Oxide	0.158 Kg 0.807 Kg 0.302 Kg
	RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

48	Case No.:6/14/83-ALC1/2011	Party Name:DORF-KETAL CHEMICALS INDIA PVT.LTD.	Meet No/Date:22/83-ALC1/2011 31.08.2011	Status:Case Deferred
	HQ File :01/83/050/00274/AM12/	RLA File :03/94/040/01020/AM11/	Lic.No/Date:0310623985 29.03.2011	Defer Date:28.09.2011
	Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to Deptt. of C&PC(Chem.Div) on 5.7.2011 and defer consideration of the case for four weeks.. Accordingly the case may be re-listed on 28.9.2011.			

	Case No.:7/14/83-ALC1/2011	Party Name:DORF-KETAL CHEMICALS INDIA PVT.LTD.	Meet No/Date:22/83-ALC1/2011 31.08.2011	Status:Case Deferred
	HQ File :01/83/050/00275/AM12/	RLA File :03/94/040/01159/AM11/	Lic.No/Date:0310624086 29.03.2011	Defer Date:28.09.2011

Decision : The Committee considered the case as per agenda and noted that reply from the firm has been received and sent to Deptt. of C&PC(Chem.Div) on 29.7.2011. and defer consideration of the case for four weeks. Accordingly the case may be re-listed on 28.9.2011.

Case No.:6/2/83-ALC1/2011	Party Name:PLUS PAPER FOODPAC LTD.,	Meet No/Date:22/83-ALC1/2011 31.08.2011	Status:Case Deferred
HQ File :01/83/050/00006/AM12/	RLA File :03/95/040/00884/AM11/	Lic.No/Date:0310624198 30.03.2011	Defer Date:28.09.2011

Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of information from the firm to the D/L dated 1.8.2011 issued by DIPP by E-mail. Reminder dated 13.9.2011 (by E-Mail) issued by this office. Accordingly the case may be re-listed on 28.9.2011..

Case No.:9/14/83-ALC1/2011	Party Name:COLOURTEX INDUSTRIES LIMITED	Meet No/Date:22/83-ALC1/2011 31.08.2011	Status:Case Approved
HQ File :01/83/050/00277/AM12/	RLA File :03/94/040/01108/AM11/	Lic.No/Date:0310625336 06.04.2011	Defer Date:

Decision : The Committee considered the case as per agenda and in view of the written recommendation forwarded by Deptt. of C&PC(Chem.Div.) vide U.O.No.14010/130/2005-Ch.II dated 6.9.2011 the Committee decided to approve the case as under:-

Export Item	Qty.	Import Item	Qty.
Acid Yellow 59 (Dye Content 36%)	1 Kg	1. 1-Phenyl-3-Methyl 5-Pyrazolone	0.201 Kg
		2. Sodium Nitrite	0.081 Kg

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

52	Case No.: 11/14/83-ALC1/2011	Party Name:EASTERN PETROLEUM PVT.LTD.	Meet No/Date:22/83-ALC1/2011 31.08.2011	Status: Case Deferred
	HQ File :01/83/050/00279/AM12/	RLA File :03/94/040/01087/AM11/	Lic.No/Date:0310625327 06.04.2011	Defer Date:28.09.2011
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of information from the firm to the D/L dated 20.7.2011 issued by Deptt. of C&PC(PC.Div.). Reminder dated 13.9.2011 (by E-Mail) issued by this office. Accordingly the case may be re-listed on 28.9.2011..			

53	Case No.: 36/6/83-ALC1/2011	Party Name:PLANT LIPIDS PRIVATE LIMITED	Meet No/Date:22/83-ALC1/2011 31.08.2011	Status: Case Deferred
	HQ File :01/83/050/00090/AM12/	RLA File :10/24/040/00139/AM11/	Lic.No/Date:1010042460 07.04.2011	Defer Date:28.09.2011
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the Spices Board. Accordingly the case may be re-listed on 28.9.2011.			

54

Case No.:37/6/83-ALC1/2011	Party Name:PLANT LIPIDS PRIVATE LIMITED	Meet No/Date:22/83-ALC1/2011 31.08.2011	Status:Case Approved
HQ File :01/83/050/00091/AM12/	RLA File :10/24/040/00140/AM11/	Lic.No/Date:1010042461 07.04.2011	Defer Date:
Decision : The Committee considered the case as per agenda. On the basis of written recommendation provided of Spices Board vide Letter No.MKT/FNP/03/09-10/2660 dt. 5.8.2011 stating that the weighted average yield comes to 13.33% whereas the firm has applied at 15% yield, the Committee decided to approve the case at 15% yield as under:-			
Item of Export	Qty	Item of Import	Qty
Black Pepper Oleoresin	19.65 MT	Light Black Pepper (Light Berries)	131.00 MT
This decision is applicable for this licence only.			

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of Norms Committee.

55	Case No.:5/14/83-ALC1/2011	Party Name:DORF-KETAL CHEMICALS INDIA PVT.LTD.	Meet No/Date:22/83-ALC1/2011 31.08.2011	Status:Case Deferred
	HQ File :01/83/050/00273/AM12/	RLA File :03/94/040/00033/AM12/	Lic.No/Date:0310626956 18.04.2011	Defer Date:28.09.2011
	Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to Deptt. of C&PC(Chem.Div) on 29.7.2011 and defer consideration of the case for four weeks.. Accordingly the case may be re-listed on 31.8.2011.			

56	Case No.:7/18/83-ALC1/2011	Party Name:DORF-KETAL CHEMICALS INDIA PVT.LTD.	Meet No/Date:22/83-ALC1/2011 31.08.2011	Status:Case Approved
	HQ File :01/83/050/00337/AM12/	RLA File :03/94/040/00031/AM12/	Lic.No/Date:0310627890 25.04.2011	Defer Date:
	Decision : The Committee considered the case as per agenda and in view of the written recommendation forwarded by Deptt. of C&PC(Chem.Div.) vide U.O.No.14010/52/2009-Ch.II dated 1.9.2011 the Committee decided to approve the case as under:-			
	Export Item	Qty.	Import Item	Qty.
	Chemical: Corrosion Inhibitor	1 Kg	Norms as approved by NC-4 in the meeting	
RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.				

	Case No.:47/6/83-ALC1/2011	Party Name:STERLING AUXILIARIES PVT LTD	Meet No/Date:22/83-ALC1/2011 31.08.2011	Status:Case Approved
	HQ File :01/83/050/00101/AM12/	RLA File :03/95/040/01063/AM11/	Lic.No/Date:0310628787 29.04.2011	Defer Date:

Decision : The Committee considered the case as per agenda and in view of the written recommendation forwarded by Deptt. of C&PC(Chem.Div.) vide U.O.No.14010/74/2011-Ch.II dated 17.8.2011 the Committee decided to approve the case as under:-

Export Item	Qty.	Import Item	Qty.
Sterocare TN 80 (Polyethylene Sorbitan Mono Oleate)	1 Kg	1. Sorbitan Mono Oleate 2. Ethylene Oxide	0.256 Kg 0.764 Kg
Steroquat 7 (Copolymer of Acrylamide Dailyldimethylammonium Chloride/Contents DADMAC (65%) and Acrylamide	1 Kg	1. DADMAC(65%) 2. Acrylamide	0.106 Kg 0.030 Kg
Sterol 161818 (Cetostearyl Alcohol Poly Glycol Ether (Ceto Stearyl Alcohol 17 mole ethoxylate)	1 Kg	1. Cetostearyl Alcohol 2. Ethylene Oxide	0.258 Kg 0.753 Kg
Sterol 16AHEO (F) (Cetostearyl Alcohol Poly Glycol Ether)/Ceto Stearyl Alcohol 49 mole ethoxylate	1 Kg	1. Cetostearyl Alcohol 2. Ethylene Oxide	0.107 Kg 0.903 Kg

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

Case No.:50/6/83-ALC1/2011	Party Name:KAYGEE-LOPAREX INDIA PVT. LTD.	Meet No/Date:22/83-ALC1/2011 31.08.2011	Status:Case Deferred
HQ File :01/83/050/00104/AM12/	RLA File :03/94/040/00071/AM12/	Lic.No/Date:0310628888 29.04.2011	Defer Date:28.09.2011

Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and

defer consideration of the case for four weeks.. Accordingly the case may be re-listed on 28.9.2011.

59	Case No.:11/18/83-ALC1/2011	Party Name:ANMOL CHEMICALS	Meet No/Date:22/83-ALC1/2011 31.08.2011	Status:Case Deferred
	HQ File :01/83/050/00341/AM12/	RLA File :03/94/040/00735/AM11/	Lic.No/Date:0310629151 03.05.2011	Defer Date:28.09.2011
	Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and defer consideration of the case for four weeks.. Accordingly the case may be re-listed on 28.9.2011.			

60	Case No.:35/18/83-ALC1/2011	Party Name:ESTEEM INDUSTRIES PVT. LTD,	Meet No/Date:22/83-ALC1/2011 31.08.2011	Status:Case Deferred
	HQ File :01/83/050/00365/AM12/	RLA File :17/24/040/00092/AM09/	Lic.No/Date:1710004025 06.05.2011	Defer Date:28.09.2011
	Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and defer consideration of the case for four weeks.. Accordingly the case may be re-listed on 28.9.2011.			

61	Case No.:33/18/83-ALC1/2011	Party Name:VIC INDUSTRIES,	Meet No/Date:22/83-ALC1/2011 31.08.2011	Status:Case Deferred
	HQ File :01/83/050/00363/AM12/	RLA File :17/24/040/00049/AM11/	Lic.No/Date:1710004044 09.05.2011	Defer Date:28.09.2011
	Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and defer consideration of the case for four weeks.. Accordingly the case may be re-listed on 28.9.2011.			

	Case No.:1/14/83-ALC1/2011	Party Name:FARCOM CABLE SYSTEMS PRIVATE LIMITED,	Meet No/Date:22/83-ALC1/2011 31.08.2011	Status:Case Approved
	HQ File :01/83/050/00269/AM12/	RLA File :07/24/040/00042/AM12/	Lic.No/Date:0710079106 10.05.2011	Defer Date:28.09.2011

62

Decision : The Committee considered the case as per agenda and in view of the written recommendation forwarded by Deptt. of C&PC(PC.Div.) vide U.O.No.46011/01/2011-PC.II dated 2.2.2011 the Committee decided to approve the case as under:-

Export Item	Qty.	Import Item	Qty.
Polypropylene Compound (Containing 30+/-1% Polypropylene and 70+/-1 Calcium Carbonate)	1 Kg	1. Polypropylene Granules 2. Calcium Carbonate	0.306 Kg 0.700 Kg

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

63

Case No.:16/14/83-ALC1/2011	Party Name:SAERTEX INDIA PRIVATE LIMITED	Meet No/Date:22/83-ALC1/2011 31.08.2011	Status:Case Approved
HQ File :01/83/050/00284/AM12/	RLA File :31/24/040/00019/AM12/	Lic.No/Date:3110048102 12.05.2011	Defer Date:

Decision : The Committee considered the case as per agenda and in view of the written recommendation forwarded by DIPP vide U.O.No.Nil dated 1.9.2011 the Committee decided to approve the case as under:-

Export Item	Qty.	Import Item	Qty.
Stitch Bonded Fabrics (of Glass Fibre)	1.000 Kg	E-Glass PPG 2002 600 TEX	1.05 Kg/Kg content in export

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

Case No.:36/18/83-ALC1/2011	Party Name:ESTEEM INDUSTRIES PVT. LTD,	Meet No/Date:22/83-ALC1/2011 31.08.2011	Status:Case Deferred
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64	HQ File :01/83/050/00366/AM12/	RLA File :17/24/040/00091/AM09/	Lic.No/Date:1710004049 12.05.2011	Defer Date:28.09.2011
Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to Deptt. of C&PC(Chem.Div) on 14.9.2011. As requested by TA, Committee decided to defer consideration of the case for four weeks to enable TA to examine the case Accordingly the case may be re-listed on 28.9.2011.				

65

Case No.:18/14/83-ALC1/2011	Party Name:SAERTEX INDIA PRIVATE LIMITED	Meet No/Date:22/83-ALC1/2011 31.08.2011	Status:Case Approved
HQ File :01/83/050/00286/AM12/	RLA File :31/24/040/00021/AM12/	Lic.No/Date:3110048134 13.05.2011	Defer Date:
Decision : The Committee considered the case as per agenda and in view of the written recommendation forwarded by DIPP vide U.O.No.Nil dated 1.9.2011 the Committee decided to approve the case as under:-			
Export Item	Qty.	Import Item	Qty.
Stitch Bonded Fabrics (of Glass Fibre)	1.000 Kg	1. E-Glass PPG 2002 600 TEX 2. E-Glass PPG 2002 1200 TEX	1.05 Kg/Kg content in export 1.05 Kg/Kg content in export
RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

	Case No.:17/14/83-ALC1/2011	Party Name:SAERTEX INDIA PRIVATE LIMITED	Meet No/Date:22/83-ALC1/2011 31.08.2011	Status:Case Approved
	HQ File :01/83/050/00285/AM12/	RLA File :31/24/040/00020/AM12/	Lic.No/Date:3110048147 16.05.2011	Defer Date:
Decision : The Committee considered the case as per agenda and in view of the written recommendation forwarded by DIPP				

66

vide U.O.No.Nil dated 1.9.2011 the Committee decided to approve the case as under:-

Export Item	Qty.	Import Item	Qty.
Stitch Bonded Fabrics (of Glass Fibre)	1.000 Kg	E-Glass PPG 2002 600 TEX	1.05 Kg/Kg content in export

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

67

Case No.:6/18/83-ALC1/2011	Party Name:AARTI INDUSTRIES LIMITED	Meet No/Date:22/83-ALC1/2011 31.08.2011	Status:Case Deferred
HQ File :01/83/050/00336/AM12/	RLA File :03/94/040/00077/AM12/	Lic.No/Date:0310631393 16.05.2011	Defer Date:28.09.2011
Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and defer consideration of the case for four weeks. Accordingly the case may be re-listed on 28.9.2011.			

68

Case No.:26/18/83-ALC1/2011	Party Name:VIC INDUSTRIES,	Meet No/Date:22/83-ALC1/2011 31.08.2011	Status:Case Deferred
HQ File :01/83/050/00356/AM12/	RLA File :17/24/040/00050/AM11/	Lic.No/Date:1710004062 16.05.2011	Defer Date:28.09.2011
Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and defer consideration of the case for four weeks. Accordingly the case may be re-listed on 28.9.2011.			

69

Case No.:39/18/83-ALC1/2011	Party Name:ESTEEM INDUSTRIES PVT. LTD,	Meet No/Date:22/83-ALC1/2011 31.08.2011	Status:Case Deferred
HQ File :01/83/050/00369/AM12/	RLA File :17/24/040/00042/AM11/	Lic.No/Date:1710004061 16.05.2011	Defer Date:28.09.2011
Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and			

defer consideration of the case for four weeks to enable. Accordingly the case may be re-listed on 28.9.2011.

70	Case No.:23/14/83-ALC1/2011	Party Name:PI INDUSTRIES LTD.,	Meet No/Date:22/83-ALC1/2011 31.08.2011	Status:Case Deferred
	HQ File :01/83/050/00291/AM12/	RLA File :13/24/040/00006/AM12/	Lic.No/Date:1310035427 19.05.2011	Defer Date:28.09.2011
	Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received defer consideration of the case for four weeks.. Accordingly the case may be re-listed on 28.9.2011.			

71	Case No.:17/18/83-ALC1/2011	Party Name:CLARIANT CHEMICALS [INDIA] LTD	Meet No/Date:22/83-ALC1/2011 31.08.2011	Status:Case Deferred
	HQ File :01/83/050/00347/AM12/	RLA File :03/94/040/00165/AM12/	Lic.No/Date:0310631940 19.05.2011	Defer Date:28.09.2011
	Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received defer consideration of the case for four weeks.. Accordingly the case may be re-listed on 28.9.2011.			

72	Case No.:37/18/83-ALC1/2011	Party Name:ESTEEM INDUSTRIES PVT. LTD,	Meet No/Date:22/83-ALC1/2011 31.08.2011	Status:Case Deferred
	HQ File :01/83/050/00367/AM12/	RLA File :17/24/040/00036/AM09/	Lic.No/Date:1710004065 19.05.2011	Defer Date:28.09.2011
	Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received defer consideration of the case for four weeks.. Accordingly the case may be re-listed on 28.9.2011.			

73	Case No.:38/18/83-ALC1/2011	Party Name:ESTEEM INDUSTRIES PVT. LTD,	Meet No/Date:22/83-ALC1/2011 31.08.2011	Status:Case Deferred
	HQ File :01/83/050/00368/AM12/	RLA File :17/24/040/00001/AM12/	Lic.No/Date:1710004067 19.05.2011	Defer Date:28.09.2011

73	Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to Deptt. of C&PC(Chem.Div) on 29.7.2011. As requested by TA (Dept. of C&PC (Chem.Div), Committee decided to defer consideration of the case for four weeks to enable TA to examine the case.. Accordingly the case may be re-listed on 28.9.2011.		
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74	Case No.:14/18/83-ALC1/2011	Party Name:JINDAL DRUGS LIMITED	Meet No/Date:22/83-ALC1/2011 31.08.2011	Status:Deffered and Re-indexed
	HQ File :01/83/050/00344/AM12/	RLA File :03/94/040/01013/AM11/	Lic.No/Date:0310632074 20.05.2011	Defer Date:31.08.2011
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 28.9.2011			

75	Case No.:15/18/83-ALC1/2011	Party Name:GARGI HUTTENES ALBERTUS PVT. LTD.,	Meet No/Date:22/83-ALC1/2011 31.08.2011	Status:Case Deferred
	HQ File :01/83/050/00345/AM12/	RLA File :03/94/040/01107/AM11/	Lic.No/Date:0310632197 20.05.2011	Defer Date:28.09.2011
	Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received defer consideration of the case for four weeks.. Accordingly the case may be re-listed on 28.9.2011.			

76	Case No.:13/18/83-ALC1/2011	Party Name:ALBRIGHT & WILSON CHEMICALS INDIA LIMITED,	Meet No/Date:22/83-ALC1/2011 31.08.2011	Status:Case Deferred
	HQ File :01/83/050/00343/AM12/	RLA File :03/94/040/00174/AM12/	Lic.No/Date:0310632426 23.05.2011	Defer Date:28.09.2011
	Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to Deptt. of C&PC(Chem.Div) on 14.9.2011. As requested by TA, Committee decided to defer consideration of the case for four weeks to enable TA to examine the case.. Accordingly the case may be re-listed on 28.9.2011.			

77	Case No.:19/18/83-ALC1/2011	Party Name:CLARIANT CHEMICALS [INDIA] LTD	Meet No/Date:22/83-ALC1/2011 31.08.2011	Status:Case Deferred
	HQ File :01/83/050/00349/AM12/	RLA File :03/94/040/00167/AM12/	Lic.No/Date:0310632438 23.05.2011	Defer Date:28.09.2011
	Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to Deptt. of C&PC(Chem.Div) on 14.9.2011. As requested by TA, Committee decided to defer consideration of the case for four weeks to enable TA to examine the case.. Accordingly the case may be re-listed on 28.9.2011.			

78	Case No.:16/18/83-ALC1/2011	Party Name:GALAXY SURFACTANTS LTD.,	Meet No/Date:22/83-ALC1/2011 31.08.2011	Status:Case Deferred
	HQ File :01/83/050/00346/AM12/	RLA File :03/94/040/00325/AM11/	Lic.No/Date:0310632605 24.05.2011	Defer Date:28.09.2011
	Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to Deptt. of C&PC(Chem.Div) on 11.8.2011. As requested by TA, Committee decided to defer consideration of the case for four weeks to enable TA to examine the case.. Accordingly the case may be re-listed on 28.9.2011.			

79	Case No.:20/18/83-ALC1/2011	Party Name:GALAXY SURFACTANTS LTD.,	Meet No/Date:22/83-ALC1/2011 31.08.2011	Status:Case Deferred
	HQ File :01/83/050/00350/AM12/	RLA File :03/94/040/00460/AM11/	Lic.No/Date:0310632591 24.05.2011	Defer Date:28.09.2011
	Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received defer consideration of the case for four weeks.. Accordingly the case may be re-listed on 28.9.2011.			

80	Case No.:21/18/83-ALC1/2011	Party Name:CLARIANT CHEMICALS [INDIA] LTD	Meet No/Date:22/83-ALC1/2011 31.08.2011	Status:Case Deferred
	HQ File :01/83/050/00351/AM12/	RLA File :03/94/040/00169/AM12/	Lic.No/Date:0310632544 24.05.2011	Defer Date:28.09.2011
	Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received defer			

consideration of the case for four weeks.. Accordingly the case may be re-listed on 28.9.2011.

81	Case No.:25/18/83-ALC1/2011	Party Name:CLARIANT CHEMICALS [INDIA] LTD	Meet No/Date:22/83-ALC1/2011 31.08.2011	Status:Case Deferred
	HQ File :01/83/050/00355/AM12/	RLA File :03/94/040/00184/AM12/	Lic.No/Date:0310632535 24.05.2011	Defer Date:28.09.2011
	Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to Deptt. of C&PC(Chem.Div) on 11.8.2011. As requested by TA, Committee decided to defer consideration of the case for four weeks to enable TA to examine the case.. Accordingly the case may be re-listed on 28.9.2011.			

82	Case No.:1/10/83-ALC1/2011	Party Name:ITC LIMITED	Meet No/Date:22/83-ALC1/2011 31.08.2011	Status:Case Deferred
	HQ File :01/83/050/00181/AM12/	RLA File :09/24/040/00042/AM12/	Lic.No/Date:0910046897 25.05.2011	Defer Date:28.09.2011
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of information from the firm to the D/L dated 1.9.2011 (E-mail) issued by DIPP. Accordingly the case may be re-listed on 28.9.2011.			

83

Case No.:2/10/83-ALC1/2011	Party Name:ITC LIMITED	Meet No/Date:22/83-ALC1/2011 31.08.2011	Status:Case Approved
HQ File :01/83/050/00182/AM12/	RLA File :09/24/040/00428/AM11/	Lic.No/Date:0910046898 25.05.2011	Defer Date:
Decision : The Committee considered the case as per agenda and in view of the written recommendation forwarded by DIPP vide U.O.No.Nil dated 1.9.2011 the Committee decided to approve the case as under:-			
Export Item	Qty.	Import Item	Qty.
Uncoated Duplex Board (Uncoated folding Box	500 MT	1. Waste Paper (as per description of application)	502 MT

	Board)		2 to 5. As per application (Packing Material)	As per Packaging Policy
RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.				

84	Case No.:12/18/83-ALC1/2011	Party Name:DORF-KETAL CHEMICALS INDIA PVT.LTD.	Meet No/Date:22/83-ALC1/2011 31.08.2011	Status:Case Deferred
	HQ File :01/83/050/00342/AM12/	RLA File :03/94/040/00143/AM12/	Lic.No/Date:0310632886 25.05.2011	Defer Date:28.09.2011
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 28.9.2011			

85	Case No.:18/18/83-ALC1/2011	Party Name:HI-TECH OFFICE SYSTEMS	Meet No/Date:22/83-ALC1/2011 31.08.2011	Status:Case Deferred
	HQ File :01/83/050/00348/AM12/	RLA File :03/94/040/00118/AM12/	Lic.No/Date:0310632729 25.05.2011	Defer Date:28.09.2011
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 28.9.2011			

86	Case No.:3/14/83-ALC1/2011	Party Name:PRABHU POLY COLOR PRIVATE LIMITED	Meet No/Date:22/83-ALC1/2011 31.08.2011	Status:Case Deferred
	HQ File :01/83/050/00271/AM12/	RLA File :04/24/040/00010/AM12/	Lic.No/Date:0410124427 26.05.2011	Defer Date:28.09.2011
	Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to Deptt. of C&PC(PC.Div) on 29.7.2011. As requested by TA, Committee decided to defer consideration of the case for four weeks to enable TA to examine the case.. Accordingly the case may be re-listed on 28.9.2011.			

87

Case No.:4/10/83-ALC1/2011	Party Name:SAERTEX INDIA PRIVATE LIMITED	Meet No/Date:22/83-ALC1/2011 31.08.2011	Status:Case Approved																					
HQ File :01/83/050/00184/AM12/	RLA File :31/83/040/00019/AM12/	Lic.No/Date:3110048280 27.05.2011	Defer Date:																					
Decision : The Committee considered the case as per agenda and in view of the written recommendation forwarded by DIPP vide U.O.No. Nil dated 1.9.2011 the Committee decided to approve the case as under:- <u>Export Item</u> <table><tr><th>S.No.</th><th>Description of Item</th><th>Quantity</th></tr><tr><td>1.</td><td>Stitch Bonded Fabrics (of Glass Fibre)</td><td>1.000 Kg</td></tr></table> <u>Import Item</u> <table><tr><th>S.No.</th><th>Description of Item</th><th>Quantity</th></tr><tr><td>1.</td><td>E-Glass PPG 2002 2400 TEX</td><td>1.05 Kg/Kg content in export</td></tr><tr><td>2.</td><td>FL 5108210350 F/G continuous roving NTY 2002 7300 TEX (Glass Fibre)</td><td>1.05 Kg/Kg content in export</td></tr><tr><td>3.</td><td>FL 5104820950 F/G continuous roving NTY 2002 2500 TEX (Glass Fibre)</td><td>1.05 Kg/Kg content in export</td></tr><tr><td>4.</td><td>DTEX 110/36 RSD RW Soft IMG (Glass Fibre)</td><td>1.05 Kg/Kg content in export</td></tr></table> RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.				S.No.	Description of Item	Quantity	1.	Stitch Bonded Fabrics (of Glass Fibre)	1.000 Kg	S.No.	Description of Item	Quantity	1.	E-Glass PPG 2002 2400 TEX	1.05 Kg/Kg content in export	2.	FL 5108210350 F/G continuous roving NTY 2002 7300 TEX (Glass Fibre)	1.05 Kg/Kg content in export	3.	FL 5104820950 F/G continuous roving NTY 2002 2500 TEX (Glass Fibre)	1.05 Kg/Kg content in export	4.	DTEX 110/36 RSD RW Soft IMG (Glass Fibre)	1.05 Kg/Kg content in export
S.No.	Description of Item	Quantity																						
1.	Stitch Bonded Fabrics (of Glass Fibre)	1.000 Kg																						
S.No.	Description of Item	Quantity																						
1.	E-Glass PPG 2002 2400 TEX	1.05 Kg/Kg content in export																						
2.	FL 5108210350 F/G continuous roving NTY 2002 7300 TEX (Glass Fibre)	1.05 Kg/Kg content in export																						
3.	FL 5104820950 F/G continuous roving NTY 2002 2500 TEX (Glass Fibre)	1.05 Kg/Kg content in export																						
4.	DTEX 110/36 RSD RW Soft IMG (Glass Fibre)	1.05 Kg/Kg content in export																						

Case No.:4/14/83-ALC1/2011	Party Name:STERLING AUXILIARIES PVT LTD	Meet No/Date:22/83-ALC1/2011 31.08.2011	Status:Case Approved
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HQ File :01/83/050/00272/AM12/

RLA File :03/95/040/00137/AM12/

Lic.No/Date:0310633163
27.05.2011

Defer Date:

Decision : The Committee considered the case as per agenda and in view of the written recommendation forwarded by Deptt. of C&PC(Chem.Div.) vide U.O.No.14010/72/2011-Ch.II dated 17.8.2011 the Committee decided to approve the case as under:-

Export Item	Qty.	Import Item	Qty.
STEROL 1307 (Tri decyl Alcohol 5 ethoxylate)	1 Kg	1. Iso Tri Decanol (ITDA) 2. Ethylene Oxide	0.480 Kg 0.528 Kg
STEROL 1309 (Iso Tri Decanol ethoxylates)	1 Kg	1. Iso Tri Decanol (ITDA) 2. Ethylene Oxide	0.366 Kg 0.643 Kg
STEROL 1310 (Iso Tri Decanol ethoxylates)	1 Kg	1. Iso Tri Decanol (ITDA) 2. Ethylene Oxide	0.338 Kg 0.670 Kg
STEROL DEEA (N,N-Diethylethanolamine)	1 Kg	1. Diethyl Amine 2. Ethylene Oxide	0.630 Kg 0.380 Kg

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

Case No.:2/18/83-ALC1/2011

Party Name:PRAKASH CHEMICALS
INTERNATIONAL PVT. LIMITEDMeet No/Date:22/83-ALC1/2011
31.08.2011Status:Case
Approved

HQ File :01/83/050/00332/AM12/

RLA File :34/24/040/00032/AM12/

Lic.No/Date:3410030391
27.05.2011

Defer Date:

Decision : The Committee considered the case as per agenda and in view of the written recommendation forwarded by Deptt. of C&PC(Chem.Div.) vide U.O.No.14010/118/2010-Ch.II dated 13.4.2011 the Committee decided to approve the case as under:-

Export Item	Qty.	Import Item	Qty.
Chlorinated Paraffin (51-55%)	1 Kg	Paraffin (C ₁₀ -C ₂₀)	0.469 Kg

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

90	Case No.:8/18/83-ALC1/2011	Party Name: BAYER CROPS SCIENCE LIMITED	Meet No/Date: 22/83-ALC1/2011 31.08.2011	Status: Case Deferred
	HQ File :01/83/050/00338/AM12/	RLA File :03/94/040/00097/AM12/	Lic.No/Date: 0310633138 27.05.2011	Defer Date: 28.09.2011
	Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and defer consideration of the case for four weeks.. Accordingly the case may be re-listed on 28.9.2011.			

91

Case No.:5/10/83-ALC1/2011	Party Name:COOKSON INDIA PVT. LTD.	Meet No/Date:22/83-ALC1/2011 31.08.2011	Status:Case Approved
HQ File :01/83/050/00185/AM12/	RLA File :04/24/040/00053/AM12/	Lic.No/Date:0410124487 30.05.2011	Defer Date:

Decision : The Committee considered the case as per agenda and in view of the written recommendation forwarded by DIPP vide U.O.No. Nil dated 26.8.2011 the Committee decided to approve the case as under:-

Export Item

S.No.	Description of Item	Quantity
1.	Solder Paste (Consists of Solder Powder 88.5% - Combination of Tin 95.5%, Silver 4% and Copper 0.5%, and 11.5% Paste Flux M 338T)	1 Kg

Import Item

S.No.	Description of Item	Quantity
1.	Solder Powder (Lead free Powder) with the	0.8938 Kg

	Combination of Tin 95.5%, Silver 4% and Copper 0.5%	
2.	Paste Flux OM 338T	0.1160 Kg
RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.		

92	Case No.: 6/10/83-ALC1/2011	Party Name:COOKSON INDIA PVT. LTD.	Meet No/Date:22/83-ALC1/2011 31.08.2011	Status: Case Deferred
	HQ File :01/83/050/00186/AM12/	RLA File :04/24/040/00062/AM12/	Lic.No/Date:0410124488 30.05.2011	Defer Date:
	Decision : The Committee considered the case as per agenda. The Committee noted that as per E-Mail dated 5.8.2011 from the exporter, the application had been made under para 4.7.1 on repeat basis. The Committee decided to write to RLA, Chennai to seek clarification whether the application was actually under para 4.7 or para 4.7.1. A letter to go to RLA, Chennai. Accordingly the case may be re-listed on 5.10.2011.			

93	Case No.: 7/10/83-ALC1/2011	Party Name:COOKSON INDIA PVT. LTD.	Meet No/Date:22/83-ALC1/2011 31.08.2011	Status: Case Deferred
	HQ File :01/83/050/00187/AM12/	RLA File :04/24/040/00345/AM11/	Lic.No/Date:0410124489 30.05.2011	Defer Date:28.09.2011
	Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to DIPP on 29.7.2011. As requested by TA, Committee decided to defer consideration of the case for four weeks to enable TA to examine the case. Accordingly the case may be re-listed on 28.9.2011.			

94	Case No.: 8/10/83-ALC1/2011	Party Name:COOKSON INDIA PVT. LTD.	Meet No/Date:22/83-ALC1/2011 31.08.2011	Status: Case deferred
	HQ File :01/83/050/00188/AM12/	RLA File :04/24/040/00346/AM11/	Lic.No/Date:0410124528 31.05.2011	Defer Date:

94	Decision : The Committee considered the case as per agenda. The Committee noted that as per E-Mail dated 5.8.2011 from the exporter, the application had been made under para 4.7.1 on repeat basis. The Committee decided to write to RLA, Chennai to seek clarification whether the application was actually under para 4.7 or para 4.7.1. A letter to go to RLA, Chennai. Accordingly the case may be re-listed on 5.10.2011.
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95	Case No.: 9/10/83-ALC1/2011	Party Name:COOKSON INDIA PVT. LTD.	Meet No/Date:22/83-ALC1/2011 31.08.2011	Status: Case deferred
	HQ File :01/83/050/00189/AM12/	RLA File :04/24/040/00024/AM12/	Lic.No/Date:0410124533 31.05.2011	Defer Date:
	Decision : The Committee considered the case as per agenda. The Committee noted that as per E-Mail dated 5.8.2011 from the exporter, the application had been made under para 4.7.1 on repeat basis. The Committee decided to write to RLA, Chennai to seek clarification whether the application was actually under para 4.7 or para 4.7.1. A letter to go to RLA, Chennai. Accordingly the case may be re-listed on 5.10.2011.			

96	Case No.: 10/10/83-ALC1/2011	Party Name:COOKSON INDIA PVT. LTD.	Meet No/Date:22/83-ALC1/2011 31.08.2011	Status: Case deferred
	HQ File :01/83/050/00190/AM12/	RLA File :04/24/040/00036/AM12/	Lic.No/Date:0410124536 31.05.2011	Defer Date:
	Decision : The Committee considered the case as per agenda. The Committee noted that as per E-Mail dated 5.8.2011 from the exporter, the application had been made under para 4.7.1 on repeat basis. The Committee decided to write to RLA, Chennai to seek clarification whether the application was actually under para 4.7 or para 4.7.1. A letter to go to RLA, Chennai. Accordingly the case may be re-listed on 5.10.2011.			

97	Case No.: 11/10/83-ALC1/2011	Party Name:COOKSON INDIA PVT. LTD.	Meet No/Date:22/83-ALC1/2011 31.08.2011	Status: Case deferred
	HQ File :01/83/050/00191/AM12/	RLA File :04/24/040/00007/AM12/	Lic.No/Date:0410124538 31.05.2011	Defer Date:
	Decision : The Committee considered the case as per agenda. The Committee noted that as per E-Mail dated 5.8.2011			

from the exporter, the application had been made under para 4.7.1 on repeat basis. The Committee decided to write to RLA, Chennai to seek clarification whether the application was actually under para 4.7 or para 4.7.1. A letter to go to RLA, Chennai. Accordingly the case may be re-listed on 5.10.2011.

98	Case No.:12/10/83-ALC1/2011	Party Name:SAERTEX INDIA PRIVATE LIMITED	Meet No/Date:22/83-ALC1/2011 31.08.2011	Status:Case Deferred
	HQ File :01/83/050/00192/AM12/	RLA File :31/83/040/00018/AM12/	Lic.No/Date:3110048357 31.05.2011	Defer Date:28.09.2011
	Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and defer consideration of the case for four weeks.. Accordingly the case may be re-listed on 28.9.2011.			

99	Case No.:13/10/83-ALC1/2011	Party Name:SHOBHA CARDS PVT.LTD.	Meet No/Date:22/83-ALC1/2011 31.08.2011	Status:Case Deferred
	HQ File :01/83/050/00193/AM12/	RLA File :05/24/040/00450/AM11/	Lic.No/Date:0510292228 31.05.2011	Defer Date:28.09.2011
	Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to DIPP on 29.6.2011. As requested by TA, Committee decided to defer consideration of the case for four weeks to enable TA to examine the case. Accordingly the case may be re-listed on 28.9.2011.			

100	Case No.:13/14/83-ALC1/2011	Party Name:PLANT LIPIDS PRIVATE LIMITED	Meet No/Date:22/83-ALC1/2011 31.08.2011	Status:Case Deferred
	HQ File :01/83/050/00281/AM12/	RLA File :10/24/040/00016/AM12/	Lic.No/Date:1010043319 31.05.2011	Defer Date:28.09.2011
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the Spices Board. Accordingly the case may be re-listed on 28.9.2011.			

	Case No.:14/14/83-ALC1/2011	Party Name:PLANT LIPIDS PRIVATE LIMITED	Meet No/Date:22/83-ALC1/2011 31.08.2011	Status:Case Deferred
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101	HQ File :01/83/050/00282/AM12/	RLA File :10/24/040/00015/AM12/	Lic.No/Date:1010043313 31.05.2011	Defer Date:28.09.2011
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the Spices Board. Accordingly the case may be re-listed on 28.9.2011.				

102	Case No.:27/18/83-ALC1/2011	Party Name:ESTEEM INDUSTRIES PVT. LTD,	Meet No/Date:22/83-ALC1/2011 31.08.2011	Status:Case Deferred
	HQ File :01/83/050/00357/AM12/	RLA File :17/24/040/00043/AM11/	Lic.No/Date:1710004116 31.05.2011	Defer Date:28.09.2011
Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to Deptt. of C&PC(Chem.Div) on 11.8.2011. As requested by TA, Committee decided to defer consideration of the case for four weeks to enable TA to examine the case.. Accordingly the case may be re-listed on 28.9.2011.				

103	Case No.:28/18/83-ALC1/2011	Party Name:ESTEEM INDUSTRIES PVT. LTD,	Meet No/Date:22/83-ALC1/2011 31.08.2011	Status:Case Deferred
	HQ File :01/83/050/00358/AM12/	RLA File :17/24/040/00012/AM10/	Lic.No/Date:1710004111 31.05.2011	Defer Date:28.09.2011
Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to Deptt. of C&PC(Chem.Div) on 11.8.2011. As requested by TA, Committee decided to defer consideration of the case for four weeks to enable TA to examine the case.. Accordingly the case may be re-listed on 28.9.2011.				

104	Case No.:29/18/83-ALC1/2011	Party Name:ESTEEM INDUSTRIES PVT. LTD,	Meet No/Date:22/83-ALC1/2011 31.08.2011	Status:Case Deferred
	HQ File :01/83/050/00359/AM12/	RLA File :17/24/040/00022/AM11/	Lic.No/Date:1710004115 31.05.2011	Defer Date:28.09.2011
Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and defer consideration of the case for four weeks.. Accordingly the case may be re-listed on 28.9.2011.				

105	Case No.:32/18/83-ALC1/2011	Party Name:ESTEEM INDUSTRIES PVT. LTD,	Meet No/Date:22/83-ALC1/2011 31.08.2011	Status:Case Deferred
	HQ File :01/83/050/00362/AM12/	RLA File :17/24/040/00047/AM10/	Lic.No/Date:1710004113 31.05.2011	Defer Date:28.09.2011
	Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and defer consideration of the case for four weeks.. Accordingly the case may be re-listed on 28.9.2011.			

106	Case No.:34/18/83-ALC1/2011	Party Name:ESTEEM INDUSTRIES PVT. LTD,	Meet No/Date:22/83-ALC1/2011 31.08.2011	Status:Case Deferred
	HQ File :01/83/050/00364/AM12/	RLA File :17/24/040/00047/AM11/	Lic.No/Date:1710004117 31.05.2011	Defer Date:28.09.2011
	Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and defer consideration of the case for four weeks.. Accordingly the case may be re-listed on 28.9.2011.			

107	Case No.:40/18/83-ALC1/2011	Party Name:ESTEEM INDUSTRIES PVT. LTD,	Meet No/Date:22/83-ALC1/2011 31.08.2011	Status:Case Deferred
	HQ File :01/83/050/00370/AM12/	RLA File :17/24/040/00014/AM10/	Lic.No/Date:1710004112 31.05.2011	Defer Date:28.09.2011
	Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and defer consideration of the case for four weeks.. Accordingly the case may be re-listed on 28.9.2011.			

108	Case No.:15/10/83-ALC1/2011	Party Name:GURIND GLASS PVT, LTD.	Meet No/Date:22/83-ALC1/2011 31.08.2011	Status:Case Deferred
	HQ File :01/83/050/00195/AM12/	RLA File :05/23/040/00051/AM12/	Lic.No/Date:0510292335 01.06.2011	Defer Date:28.09.2011
	Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to Deptt. of C&PC(Chem.Div) on 6.9.2011. As requested by TA, Committee decided to defer consideration of the case			

for four weeks to enable TA to examine the case.. Accordingly the case may be re-listed on 28.9.2011.

109	Case No.:12/14/83-ALC1/2011	Party Name:ATLANTIC CARE CHEMICALS	Meet No/Date:22/83-ALC1/2011 31.08.2011	Status:Case Deferred
	HQ File :01/83/050/00280/AM12/	RLA File :10/24/040/00019/AM12/	Lic.No/Date:1010043355 01.06.2011	Defer Date:28.09.2011
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 28.9.2011			

110	Case No.:15/14/83-ALC1/2011	Party Name:EMAMI LIMITED,	Meet No/Date:22/83-ALC1/2011 31.08.2011	Status:Case Deferred
	HQ File :01/83/050/00283/AM12/	RLA File :02/24/040/00026/AM12/	Lic.No/Date:0210159766 01.06.2011	Defer Date:28.09.2011
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 28.9.2011			

111	Case No.:1/18/83-ALC1/2011	Party Name:FLEXITUFF INTERNATIONAL LTD.,	Meet No/Date:22/83-ALC1/2011 31.08.2011	Status:Case Deferred
	HQ File :01/83/050/00331/AM12/	RLA File :11/24/040/00012/AM12/	Lic.No/Date:1110024841 01.06.2011	Defer Date:28.09.2011
	Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and defer consideration of the case for four weeks.. Accordingly the case may be re-listed on 28.9.2011.			

112	Case No.:30/18/83-ALC1/2011	Party Name:ESTEEM INDUSTRIES PVT. LTD,	Meet No/Date:22/83-ALC1/2011 31.08.2011	Status:Case Deferred
	HQ File :01/83/050/00360/AM12/	RLA File :17/24/040/00028/AM09/	Lic.No/Date:1710004123 01.06.2011	Defer Date:28.09.2011

Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to Deptt. of C&PC (Chem.Div) on 29.7.2011. As requested by TA, Committee decided to defer consideration of the case for four weeks to enable TA to examine the case.. Accordingly the case may be re-listed on 31.8.2011.

113	Case No.:19/14/83-ALC1/2011	Party Name:CENTURY TEXTILES AND INDUSTRIES LTD	Meet No/Date:22/83-ALC1/2011 31.08.2011	Status:Case Deferred
	HQ File :01/83/050/00287/AM12/	RLA File :02/24/040/00027/AM12/	Lic.No/Date:0210159940 02.06.2011	Defer Date:28.09.2011
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 28.9.2011			

114	Case No.:24/18/83-ALC1/2011	Party Name:DORF-KETAL CHEMICALS INDIA PVT.LTD.	Meet No/Date:22/83-ALC1/2011 31.08.2011	Status:Case Approved							
	HQ File :01/83/050/00354/AM12/	RLA File :03/94/040/00214/AM12/	Lic.No/Date:0310634567 06.06.2011	Defer Date:							
	Decision : The Committee considered the case as per agenda and in view of the written recommendation forwarded by Deptt. of C&PC(Chem.Div.) vide U.O.No.14010/52/2009-Ch.II dated 1.9.2011 the Committee decided to approve the case as under:-										
	<table><tr><td>Export Item</td><td>Qty.</td><td>Import Item</td><td>Qty.</td></tr><tr><td>Chemical: Organic Mixture,</td><td>1 Kg</td><td>Norms as approved in the NC-4 Meeting</td><td>-</td></tr></table>				Export Item	Qty.	Import Item	Qty.	Chemical: Organic Mixture,	1 Kg	Norms as approved in the NC-4 Meeting
Export Item	Qty.	Import Item	Qty.								
Chemical: Organic Mixture,	1 Kg	Norms as approved in the NC-4 Meeting	-								
RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.											

	Case No.:23/18/83-ALC1/2011	Party Name:JINDAL DRUGS LIMITED	Meet No/Date:22/83-ALC1/2011 31.08.2011	Status:Case Deferred
	HQ File :01/83/050/00353/AM12/	RLA File :03/94/040/00239/AM12/	Lic.No/Date:0310636340	Defer

115		15.06.2011	Date:28.09.2011
	Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to Deptt. of C&PC(Chem.Div) on 14.9.2011. As requested by TA, Committee decided to defer consideration of the case for four weeks to enable TA to examine the case.. Accordingly the case may be re-listed on 28.9.2011.		

116

Case No.:2/14/83-ALC1/2011	Party Name:STERLING AUXILIARIES PVT LTD	Meet No/Date:22/83-ALC1/2011 31.08.2011	Status:Case Approved
HQ File :01/83/050/00270/AM12/	RLA File :03/95/040/00229/AM12/	Lic.No/Date:0310638436 24.06.2011	Defer Date:
Decision : The Committee considered the case as per agenda and in view of the written recommendation forwarded by Deptt. of C&PC(Chem.Div.) vide U.O.No.14010/74/2011-Ch.II dated 29.8.2011 the Committee decided to approve the case as under:-			
Export Item	Qty.	Import Item	Qty.
STEROL 161802 (Cetostearyl Alcohol Poly Glycol Ether)	1 Kg	1. Cetostearyl Alcohol 2. Ethylene Oxide	0.7591 Kg 0.258 Kg
STERCOPOL 120504 (Lauryl Alcohol Ethoxylate-Propoxylate/Lauryl Alcohol Ethoxylate containing 5 Ethylene Oxide & 4 mole Propoxylate)	1 Kg	1. Lauryl Alcohol 2. Ethylene Oxide 3. Propylene Oxide	0.306 Kg 0.347 Kg 0.366 Kg
RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

	Case No.:21/14/83-ALC1/2011	Party Name:UNI KLINGER LIMITED,	Meet No/Date:22/83-ALC1/2011 31.08.2011	Status:Case Deferred
	HQ File :01/83/050/00289/AM12/	RLA File :31/83/040/00058/AM12/	Lic.No/Date:3110048882	Defer

117		27.06.2011	Date:28.09.2011
	Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to DIPP on 29.7.2011. As requested by TA, Committee decided to defer consideration of the case for four weeks to enable TA to examine the case.. Accordingly the case may be re-listed on 28.9.2011.		

118	Case No.:22/14/83-ALC1/2011	Party Name:ROSSARI BIOTECH LTD	Meet No/Date:22/83-ALC1/2011 31.08.2011	Status:Case Deferred
	HQ File :01/83/050/00290/AM12/	RLA File :03/95/040/00236/AM12/	Lic.No/Date:0310639046 28.06.2011	Defer Date:28.09.2011
	Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to Deptt. of C&PC(Chem.Div) on 29.7.2011. As requested by TA, Committee decided to defer consideration of the case for four weeks to enable TA to examine the case.. Accordingly the case may be re-listed on 28.9.2011.			

119	Case No.:4/18/83-ALC1/2011	Party Name:KAYGEE-LOPAREX INDIA PVT. LTD.	Meet No/Date:22/83-ALC1/2011 31.08.2011	Status:Case Deferred
	HQ File :01/83/050/00334/AM12/	RLA File :03/94/040/00306/AM12/	Lic.No/Date:0310643384 20.07.2011	Defer Date:28.09.2011
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 31.8.2011			

120	Case No.:42/18/83-ALC1/2011	Party Name:NAVIN FLUORINE INTERNATIONAL LIMITED	Meet No/Date:22/83-ALC1/2011 31.08.2011	Status:Case Approved
	HQ File :01/83/050/00372/AM12/	RLA File :03/95/040/00110/AM12/	Lic.No/Date:0310644672 27.07.2011	Defer Date:
	Decision : The Committee considered the case as per agenda and in view of the written recommendation forwarded by Deptt. of C&PC(Chem.Div.) vide U.O.No.14010/27/2008-Ch.II dated 30.8.2011 the Committee decided to approve the case as under:-			

Export Item	Qty.	Import Item	Qty.
60% Dilute Hydrofluoric acid (60% DHF)	1 Kg	1. Fluorspar (acid grade) 2. Sulphur	1.231 Kg 0.518 Kg
RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

121	Case No.: 43/18/83-ALC1/2011	Party Name:COOKSON INDIA PVT. LTD.	Meet No/Date:22/83-ALC1/2011 31.08.2011	Status: Case Deferred
	HQ File :01/83/050/00373/AM12/	RLA File :04/24/040/00111/AM12/	Lic.No/Date:0410126497 27.07.2011	Defer Date:28.09.2011
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 28.9.2011			

122	Case No.: 44/18/83-ALC1/2011	Party Name:COOKSON INDIA PVT. LTD.	Meet No/Date:22/83-ALC1/2011 31.08.2011	Status: Case Deferred
	HQ File :01/83/050/00374/AM12/	RLA File :04/24/040/00108/AM12/	Lic.No/Date:0410126498 27.07.2011	Defer Date:28.09.2011
	Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to DIPP on 14.9.2011. As requested by TA, Committee decided to defer consideration of the case for four weeks to enable TA to examine the case. Accordingly the case may be re-listed on 28.9.2011.			

123	Case No.: 45/18/83-ALC1/2011	Party Name:COOKSON INDIA PVT. LTD.	Meet No/Date:22/83-ALC1/2011 31.08.2011	Status: Case Deferred
	HQ File :01/83/050/00375/AM12/	RLA File :04/24/040/00109/AM12/	Lic.No/Date:0410126499 27.07.2011	Defer Date:28.09.2011
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 31.8.2011			

124	Case No.:1/22/83-ALC1/2011	Party Name:HERBERT BROWN PHARMACEUTICAL & RESEARCH LABS	Meet No/Date:22/83-ALC1/2011 31.08.2011	Status:Case Deferred
	HQ File :01/83/050/00416/AM12/	RLA File :03/94/040/00456/AM12/	Lic.No/Date:0310649392 19.08.2011	Defer Date:28.09.2011
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 28.9.2011				

125	Case No.:2/22/83-ALC1/2011	Party Name:STERLING AUXILIARIES PVT LTD		Meet No/Date:22/83-ALC1/2011 31.08.2011	Status:Case Approved												
	HQ File :01/83/050/00417/AM12/	RLA File :03/95/040/00387/AM12/		Lic.No/Date:0310649462 19.08.2011	Defer Date:												
	Decision : The Committee considered the case as per agenda and in view of the written recommendation forwarded by Deptt. of C&PC(Chem.Div.) vide U.O.No.14010/74/2011-Ch.II dated29189.2011 the Committee decided to approve the case as under:-																
	<table><tr><td>Export Item</td><td>Qty.</td><td>Import Item</td><td>Qty.</td></tr><tr><td>STEROL 161806 (Cetostearyl Alcohol 6 mole ethoxylate)</td><td>1 Kg</td><td>1. Cetostearyl Alcohol 2. Ethylene Oxide</td><td>0.502 Kg 0.415 Kg</td></tr><tr><td>STERO OPS 25 (Octyl Phenol Poly Glycol Ether Sulphate 50%)</td><td>1 Kg</td><td>1. Octyl Phenol 2. Ethylene Oxide</td><td>0.078 Kg 0.383 Kg</td></tr></table>					Export Item	Qty.	Import Item	Qty.	STEROL 161806 (Cetostearyl Alcohol 6 mole ethoxylate)	1 Kg	1. Cetostearyl Alcohol 2. Ethylene Oxide	0.502 Kg 0.415 Kg	STERO OPS 25 (Octyl Phenol Poly Glycol Ether Sulphate 50%)	1 Kg	1. Octyl Phenol 2. Ethylene Oxide	0.078 Kg 0.383 Kg
	Export Item	Qty.	Import Item	Qty.													
STEROL 161806 (Cetostearyl Alcohol 6 mole ethoxylate)	1 Kg	1. Cetostearyl Alcohol 2. Ethylene Oxide	0.502 Kg 0.415 Kg														
STERO OPS 25 (Octyl Phenol Poly Glycol Ether Sulphate 50%)	1 Kg	1. Octyl Phenol 2. Ethylene Oxide	0.078 Kg 0.383 Kg														
RLA concerned may take necessary action under Para 4.7 of HBP as per above decision ofNORMS COMMITTEE.																	

Case No.:3/22/83-ALC1/2011	Party Name:STERLING AUXILIARIES PVT LTD	Meet No/Date:22/83-ALC1/2011 31.08.2011	Status:Case Approved
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Decision : The Committee considered the case as per agenda and in view of the written recommendation forwarded by Deptt. of C&PC(Chem.Div.) vide U.O.No.14010/74/2011-Ch.II dated 29.8.2011 the Committee decided to approve the case as under:-

Export Item	Qty.	Import Item	Qty.
STERO OT 70(L) (Sodium Di Octyl Sulphosuccinte)	1 Kg	1. Sodium Sulfite 2. Di Ethylene Glycol 4%	0.179 Kg 0.040 Kg
STERO CARE TN 20 (Sorbitan Mono Laurate 24 mole ethoxylate)	1 Kg	1. Sorbitan Mono Laurate 2. Ethylene Oxide	0.249 kg 0.761 Kg
STERCOPOL 100609 (Iso Decanol 6 mole ethoxylate Propoxylate 9 mole ethoxylate)	1 Kg	1. Iso Decanol 2. Ethylene Oxide 3. Propylene Oxide	0.169 Kg 0.282 Kg 0.558 kg
Sterol 161825 (F) (Cetostearyl Alcohol 24 mole ethoxylate)	1 Kg	1. Ceto Stearyl Alcohol 2. Ethylene Oxide	0.199 Kg 0.813 Kg

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

Case No.:4/22/83-ALC1/2011

Party Name:NAWAL PRAKASH A VIKEM
PVT.LTD.,

Meet No/Date:22/83-ALC1/2011
31.08.2011

**Status:Case
Deferred**

HQ File :01/83/050/00419/AM12/

RLA File :03/95/040/00559/AM11/

Lic.No/Date:0310649480
19.08.2011

Defer
Date:28.09.2011

Decision :The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 28.9.2011

128	Case No.:5/22/83-ALC1/2011	Party Name:UNITED PHOSPHORUS LTD.	Meet No/Date:22/83-ALC1/2011 31.08.2011	Status:Case Deferred
	HQ File :01/83/050/00420/AM12/	RLA File :03/95/040/00108/AM12/	Lic.No/Date:0310649483 19.08.2011	Defer Date:28.09.2011
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 28.9.2011			

129	Case No.:6/22/83-ALC1/2011	Party Name:SAMRAT REMEDIES LTD.	Meet No/Date:22/83-ALC1/2011 31.08.2011	Status:Case Deferred
	HQ File :01/83/050/00421/AM12/	RLA File :03/95/040/00392/AM12/	Lic.No/Date:0310649779 23.08.2011	Defer Date:28.09.2011
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 28.9.2011			

130	Case No.:7/22/83-ALC1/2011	Party Name:SPECIALITY PACKAGING,	Meet No/Date:22/83-ALC1/2011 31.08.2011	Status:Case Deferred
	HQ File :01/83/050/00422/AM12/	RLA File :03/95/040/00312/AM12/	Lic.No/Date:0310649802 23.08.2011	Defer Date:28.09.2011
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 28.9.2011			

Date:16.09.2011

Place:New Delhi

G. SARAVANAN

Foreign Trade Development Officer

